



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :::: LEGISLATIVE BRANCH

NOTIFICATION

The 16th September, 2021

No. LGL.49/2011/175.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 9th September, 2021 is hereby published for general information.

ASSAM ACT NO. XXIX OF 2021

(Received the assent of the Governor on 9th September, 2021)

**THE ASSAM WOMEN'S UNIVERSITY
(AMENDMENT) ACT, 2021**

AN ACT

further to amend the Assam Women's University Act, 2013.

Preamble

Whereas it is further expedient to amend the Assam Women's University Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act
No. XXII
of 2013.**

It is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Assam Women's University (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 2.**

2. In the principal Act, in section 2,-
 - (i) clause (j) shall be omitted,
 - (ii) in clause (k), in the second line, for the word "or" the word "and" shall be substituted;
 - (iii) in clause (l), for the word "Pro-chancellor", the word "Pro-Vice Chancellor" shall be substituted;
 - (iv) in clause (s), in first line, for the words "a Professor, an Associate Professor, a Reader, a Lecturer following shall be substituted, namely :- "Professors, Associate Professors and Assistant Professors";
 - (v) after clause (s), a new clause (ss) shall be inserted, namely :-
 "(ss) "Building and Works Committee" means committee to guide and monitor all works including civil, electrical, PHE, etc. of the university"

**Amendment of
section 3.**

3. In the principal Act, in section 3,-
 - (i) in clause (i), in the first line, the word "post-graduate" and in second line, the words "applied" and "industry" shall be deleted;
 - (ii) in clause (ii),
 - (a) in first line, the word "applied" and "industry" shall be deleted;
 - (b) in the second line in between the words "Science" and "for the advances" the words "and humanities" shall be inserted;

- (iii) in clause (iii),
 - (a) in first line, the word “applied” and “industry” shall be deleted;
 - (b) in the third line, in between the words “Science” and “that” the word “humanities” and between the words “of” and “society” the word “the” shall be inserted;
 - (iv) in clause (iv), in third line, for the word “industry” the words “prospective employment agencies” shall be substituted;
 - (v) in clause (v), the word “to” appearing before the word “India” shall be deleted;
 - (vi) after clause (v), the following new clause (vi) shall be inserted namely:-
“(vi) to promote vocational education and skill development including soft-skills, and the spirit of entrepreneurship.”
- Amendment of section 4. 4. In the principal Act, in section 4, in sub-section (1), the word “the Pro Chancellor” shall be deleted and after the word “the Vice Chancellor” the word “the Pro Vice Chancellor” shall be inserted.
- Amendment of section 6. 5. In the principal Act, in section 6,-
- (i) in clause (iii), in second line, for the word “on” the word “to” shall be substituted;
 - (ii) in clause (iii), sub-clause (b), for the word “on” appearing between the words “carried” and “research”, “out” shall be substituted;
 - (iii) in clause (v), in first line, for the word “degree” the word “degrees” shall be substituted;
 - (iv) in clause (viii), in second line, for the word “fellowship” the word “fellowships” shall be substituted;
 - (v) in clause (ix), the sub-clauses (l) and (m) shall be deleted;
 - (vi) in clause (xi), in third line, the word “demise” shall be deleted;
 - (vii) in clause (xiii), in first line, after the word “hostel” the following words shall be inserted namely:-
“and faculty quarters, water supply system, university roads and lights, health care and day care facilities etc.”;
 - (viii) in clause (xvi), in first line and in third line for the words “professorship, lectureship and readership” the words “Professorship, Associate Professorship and Assistant Professorship” shall be substituted;

- (ix) in clause (xviii), in the first line, the word "things" shall be substituted by the word "jobs".
- Amendment of section 7. 6. In the principal Act, in sub-section (1), in the second line for the word "course" the word "courses" shall be substituted.
- Amendment of section 9. 7. In the principal Act, after sub-section (7), a new sub-section (8) shall be inserted namely:-
" (8) The Chancellor shall be the Chairman of the court."
- Amendment of section 10. 8. In the principal Act, in section (10), after clause (i) the following new clause (ii) shall be inserted namely:-
" (ii) Pro Vice Chancellor;" and thereafter clauses (ii), (iii) and (iv) shall be renumbered as clauses (iii), (iv) and (v).
- Amendment of section 11. 9. In the principal Act,-
- (i) in sub-section (2), the words "In case the committee appointed under sub-section (1) is unable to recommend a name unanimously" shall be deleted;
 - (ii) in sub-section (3), in fifth line, the words, "make a unanimous recommendation or" shall be deleted;
 - (iii) in sub-section (5), in second line, the word "not" appearing between "shall" and "be" shall be deleted;
 - (iv) in sub-section (6), in second line, after the word "Chancellor" the words, "as per UGC norms" shall be inserted;
 - (v) in sub-section (8),-
 - (a) in second line, the words "the Court" shall be deleted;
 - (b) in last line, the words "but shall not be entitled to vote there unless he/she is a member of the authority concerned" shall be deleted;
 - (vi) in sub-section (11), in the seventh line, for the word "caser" the word "case" shall be substituted;
 - (vii) in sub-section (13), in second line, the words "the Court" shall be deleted.
- Amendment of section 12. 10. In the principal Act, after sub-section (3), the following new sub-section (4) shall be inserted, namely:-
"(4) The first Registrar may be deputed by the government from amongst the Joint Secretaries of Government of Assam."

- Amendment of section 16
11. In the principal Act,-
(A) in sub-section (1),-
- (i) in clause (i), after the word "the Chancellor" the word "Chairperson" shall be inserted;
 - (ii) the clauses (xii) and (xiii) shall be deleted;
 - (iii) the clause (xiv) shall be re-numbered as (xii) and following new clause (xiii) shall be inserted namely:-
"(xiii) Deans of Faculties;"
 - (iv) the existing clauses (xv),(xvi), (xvii) and (xviii) shall be re-numbered as (xiv),(xv),(xvi) and (xvii) respectively;
 - (v) in existing clause (xviii), renumbered as (xvii), in first line, for the word "seven" the word "two" shall be substituted;
 - (vi) in sub-section (2), in third line, the following words shall be inserted namely:-
"one alumnus who has distinguished in any field".
- Amendment of section 17
12. In the principal Act,-
- (a) in the second line, for the word "Vice Chancellor" the word "Chancellor" shall be substituted;
in last line, after the word "determine" the words "with the permission of the Chancellor" shall be inserted.
- Amendment of section 18.
13. In the principal Act, in clause (ii), in last line for the word "them" the word "therein" shall be substituted.
- Amendment of section 19.
14. In the principal Act, in sub-section (1) ,-
- (i) in clause (iv), for the word "Three" the word "two" shall be substituted;
 - (ii) in clause (xi), in first line, for the words "one dean" the words "the Senior most Faculty" shall be substituted;
 - (iii) in clause (xii), in first line, for the word "Three" the word "Two" shall be substituted;
 - (iv) in clause (xv), for the word, "Three", the word "Two" shall be substituted;
 - (v) after clauses (xv), the following new clause (xvi) shall be substituted, namely:-
"(xvi) one alumnus holding very high position in a field/area."
 - (vi) in sub-section (2), in second line, for the word "three" the word "five" shall be substituted.

- Amendment of section 20. 15. In the principal Act, -
- (i) in sub-section (2), in third line, for the words "construction committee" shall be substituted by the words "Building and Works Committee",
 - (ii) in sub-section (2), in seventh line, after the word "vote" the following words shall be inserted, namely:-
"Building and Works Committee shall have one senior civil engineer and one architect"
- Amendment of section 21 16. In the principal Act, in sub-section (2),-
under the heading "NOMINATED MEMBERS", in clause (ii),-
- (i) in first line, for the word "Readers" the words "Associate Professors" shall be substituted;
 - (ii) in clause (iii),-
 - (a) in first line, for the word "Five" the word "Two" shall be substituted;
 - (b) in second line, the words "outside the state" appearing between the words "from" and "nominated" shall be deleted.
 - (iii) the clause (iv), shall be omitted.
 - (iv) in clause (v),-
 - (a) in first line, for the word "Three" the word "Two" shall be substituted;
 - (b) after clause (v), the following new clause (vi), shall be inserted, namely:-
"(vi) one alumnus not below the rank of a university professor (or equivalent)."
- under the heading "ELECTED MEMBERS"
- (i) in last line, for the word "wing" the word "scholar" shall be substituted.
- Amendment of section 22. 17. In the principal Act,-
- (i) in clause (ii), sub- clauses (f) and (h) shall be deleted;
 - (ii) in sub-section (vi), in second line, for the words "considered by" the words "placed before" shall be substituted.
- Amendment of section 23. 18. In the principal Act,-
- (i) in sub-section (4), in second line, after the word "Vice Chancellor" the following words shall be

inserted, namely:-

“from amongst the professors of the faculty”;

- (ii) in sub-section (5), in second line, for the words “Regulations and Ordinances” the words “Ordinances and Regulations” shall be substituted.

- Amendment of section 25. 19. In the principal Act, in sub-section (1), in first line, for the words “a person deputed by the executive council” the words “Vice Chancellor” shall be substituted.
- Amendment of section 26. 20. In the principal Act, in sub-section (1), for the existing provision the following shall be substituted namely:-
“the Vice Chancellor shall be the chairperson of the Finance Committee”
- Amendment of section 27. 21. In the principal Act, the section 27 shall be omitted.
- Amendment of section 28. 22. In the principal Act,-
- (i) in sub-section (1), in clause (i), for the word “Reader” the word “Associate Professor” shall be substituted;
- (ii) in clause (ii), for the existing provision, the following shall be substituted namely:-
“Assistant Professor”;
- (iii) after clause (ii), following new clause (iii) shall be inserted namely:-
“(iii) Registrar; and thereafter clause (iii) shall be renumbered as clause (iv)”;
- (iv) in sub-section (2), in clause (a), in second line for the word “Readers” the words “Associate Professors” shall be substituted;
- (v) after sub-clause (i) following new sub-clause (ii) shall be inserted namely:-
“(ii) one expert nominated by the Chancellor”;
- (vi) the sub-clauses “(ii), (iii), (iv)” shall be renumbered as “(iii), (iv), (v)” respectively and thereafter new sub-clauses “(vi) and (vii)” shall be inserted, namely:-
“(vi) the Registrar as the member secretary;
(vii) one woman member.”;
- (vii) in clause (b), in first line, for the word “lecturer” the words “Assistant Professors” shall be substituted;
- (viii) after clause (i), the following new clause (ii) shall be inserted, namely:-
“(ii) one expert nominated by the chancellor.”;

- (ix) in sub-clause (iii), in second line for the word “chosen” the word “approve”, shall be substituted;
- (x) the existing sub-clauses “(ii), (iii), (iv)” shall be re-numbered as “(iii), (iv), (v)” respectively and thereafter following new sub-clauses (vi), (vii) and (viii) shall be inserted, namely:-
 - (vi) “the Registrar as the member secretary”;
 - (vii) “the Dean of the concerned faculty”;
 - (viii) “one woman member.”
- (xi) after clause (b), following new clause (c) shall be inserted namely:-

“(c) In the case of the Selection Committee for appointment of Registrar,-

 - (i) The Vice Chancellor as Chairman of the Selection Committee;
 - (ii) Three persons not holding any office of profit under the University of whom one to be nominated by the Chancellor, one to be nominated by the Executive Council and other to be nominated by the Academic Council;
 - (iii) For the Selection Committee of the appointment of Registrar in which case the Vice-Chancellor shall nominate one person as Member-Secretary in consultation with the executive council.”;
- (xii) the existing clause (c) shall be renumbered as clause (d) and in so renumbered clause (d) the following new sub-clause (v) shall be inserted, namely, “one woman member”;
- (xiii) in sub-section (4), the word “three” shall be deleted and after the words “shall be” the words “the majority including the Chancellor’s nominee and the domain expert” shall be inserted;
- (xiv) in sub-section (6), in fifth line, the words “but shall not be entitled to award marks” shall be deleted; and
- (xv) in the proviso, the words “but such person or persons shall not be entitled to award marks” shall be deleted ;

- (xvi) sub-sections (9) and (10) shall be deleted;
- (xvii) in sub-section (11), in seventh line, after the word "Statutes" the following words shall be inserted namely:-
"shall be filled up in future strictly following the Statutes and Rules";
- (xviii) the sub-section (11), (12), (13),(14),(15)" shall be re-numbered as "(9), (10),(11), (12) and (13).
- Amendment of section 29. 23. In the principal Act, -
- (i) sub-section (3), shall be deleted;
- (ii) the sub-section (4) shall be re-numbered as (3) and in second line in the said sub-section for the word "an Assistant" the word "Deputy" shall be substituted.
- Amendment of section 31. 24. In the principal Act, in sub-section (2), in third line, after the word "Government" at the end, the words "after being cleared by the University Court" shall be inserted.
- Amendment of section 32. 25. In the principal Act, in sub-section (1), in first line, before the words "The Executive" the words, "The University shall prepare and" shall be inserted and after the word "shall" for the word "prepare" the word "peruse" shall be substituted.
- Amendment of section 34. 26. In the principal Act, in sub-section (1), in first line, for the words "Executive Council" the word "University" shall be substituted and in fourth line, after the word "approval" the words "by the Executive Council" shall be inserted.
- Amendment of section 38. 27. In the principal Act,-
- (i) in sub-section (1), in first line for the words "Executive Council" the word "University" shall be substituted.
- (ii) in sub-section (2), in fifth line, for the words "re-submit the ordinance in the next meeting of Academic Council with or without amendments" the words "take appropriate action" shall be substituted.
- Amendment of section 40. 28. In the principal Act, in sub-section (2), in clause (a), before the word "the giving", the words "procedure for" shall be substituted.

- Amendment of section 41. 29. In the principal Act, in sub-section (2), in last line, for the words "two months" the words "a month" shall be substituted.
- Amendment of section 43. 30. In the principal Act, in sub-section (3), in third line the words "or body of the university" and in fourth line the words shall be deleted.
- Amendment of section 47. 31. In the principal Act, in sub-section (5), the words "results of any, which is proposed to be taken or taken or has been taken upon the result of any" shall be deleted.
- Amendment of section 48. 32. In the principal Act, the section 48 shall be omitted.
- Amendment of section 53. 33. In the principal Act, in fourth line, for the word "be" appearing before the word "order" the word "by" shall be substituted.

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